

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-501
IB-2200/ND/2019
New IA/2039/2020 &
New IA/ 350 /ND/2021

IN THE MATTER OF:

M/s Baba Deep Singh Shuttering Pvt Ltd
V/s
M/s A & A Infracon Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 9 of IBC

Order delivered on 21.01.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Advocate Nikunj Hurria
For the Respondent : Sanat Garg for CD

ORDER

IA/2039/2020:-

In course of his arguments, Ld. Counsel for the applicant seeks permission to withdraw the IA/2039/2020. Heard and prayer is allowed. Accordingly, **the present application i.e. IA/2039/2020 stands dismissed as withdrawn.**

IA/350/2021:-

By filing this application, the applicant prayed for withdrawal of IB/2200/ND/2019. Heard and perused the averments made in the application as well as last order passed in IB/2200/ND/2019 and we notice that the case has not been admitted as yet and it is also fixed for final hearing.



So, considering this, the prayer of the applicant to withdraw the IB/2200/ND/2019 is permitted to be withdrawn. Accordingly, the present matter i.e. IB/2200/ND/2019 stands dismissed as withdrawn.

With this order, the present application i.e. IA/350/2021 stands closed.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)